

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-669(ND)2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.11.2019.**

**NAME OF THE COMPANY: M/s. Volkswagen Finance Pvt. Ltd. V/s. M/s.  
Aarvanss Infrastructure Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016**

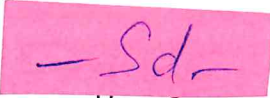
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
<b>Present:</b>		Mr. Kamal Agarwal, IRP in person, Ms. J. Kiran, Advocate for the Petitioner Ms. Nazia Parveen, Mr. Manish, Advocates for the Respondent		

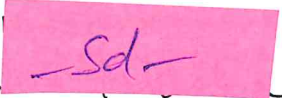
**ORDER**

CA 1445/2019 has been filed by way of a status report. It is also submitted that the meeting of the COC was convened on 23<sup>rd</sup> October, 2019 wherein as per the Item No. 8 on the Agenda, a resolution was passed to appoint the IRP, Mr. Kamal Agarwal as RP in this case. This resolution was unanimously approved by the meeting of the COC. The said application is duly annexed with the affidavit of the IRP. In view of the decision taken, by the COC, there is no legal impediment in confirming the name of Mr. Kamal Agarwal as the RP in this case. We hereby confirm the same. He is directed to take all such necessary steps as statutorily required as expeditiously as possible and file his periodical report from time to time.

CA 1446/2019 has been filed under Section 19(2) of the Insolvency and Bankruptcy Code. Notice of the same be issued to the Ex-Directors.

To come up on 13<sup>th</sup> November, 2019. Dasti.

  
**(L.N. Gupta)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**